CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P. NO.208 OF 2004 INO.A. NO.1607 OF 2002

New Delhi, this the day 19TH Day of November 2004

HON'BLE SHRI V.K. MAJOTRA, VICE CHAIRMAN (A) HON'BLE SHRI SHANKER RAJU, MEMBER (J)

Dinesh Chandra Sharma S/o Shri Matroo Lal Sharma, Gang Mate Gang No.63, N.E. Railway, Mathura Cantt.

.....applicant.

(By Advocate: Shri D.P. Sharma)

Versus

- Shri Onkar Singh 1. Chief Engineer, N.E. Railway, Gorakhpur.
- Shri Kali Shanker 2. Divisional Rail Manager, N.E. Railway, Izzat Nagar.
- Shri Ram Janam 3. Senior Divisional Engineer-I, N.E. Railway, Izzat Nagar.

.....Respondents.

(By Advocate: Shri Amit Anand for Shri Rajender Khatter)

ORDER (ORAL)

<u>HON'BLE SHRI V.K. MAJOTRA, VICE CHAIRMAN (A)</u>:

Learned counsel heard.

Learned counsel for the applicant pointed out that though the disciplinary proceedings initiated against the applicant has been dropped to he has not been paid consequential benefits in terms of Tribunal's order dated 17.7.2003 by which OA 1607/2002 was disposed of. Although this CP is disposed of and notices are discharged, the respondents are directed that they shall pay to the applicant consequential benefits within a period of four weeks from the date of communication of these orders without fail.

(Shanker Raju) Member (J)

(V.K. Majotra) Vice Chairman (A)

Vkyajohi

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